

SHRI JAGJIVAN RAM : I beg to move :

"That the Bill be passed".

MR. SPEAKER : The question is :

"That the Bill be passed".

*The motion was adopted*

13.18 hrs

**SECUNDERABAD AND AURANGABAD CANTONMENTS HOUSE RENT CONTROL LAW (REPEAL) BILL.**

THE MINISTER OF DEFENCE (SHRI AGJIVAN RAM) : I beg to move :

"That the Bill to provide for the repeal of the Secunderabad and Aurangabad Cantonments House Rent Control Law, 1949 as passed by Rajya Sabha, be taken into consideration "

इसमें भी मान्यवर सबाल ऐसा ही है कि जब हैदराबाद भारत में शामिल हुआ और वहाँ पर सैनिक शासन था तो औरंगाबाद उस वक़्त हैदराबाद में ही था, उस समय किरायेदारों और मालिकों के सम्बन्धों पर नियंत्रण करने के लिए एक कानून सैनिक शासन में बनाया था। उसके बाद औरंगाबाद महाराष्ट्र में मिल गया और हैदराबाद-मिर्जापुराबाद आन्ध्र प्रदेश कायम होने पर उसमें गया। वहाँ भी उन्होंने कानून बनाया और उसको लागू कर दिया गया। इस लिए यह अच्छा समझा गया कि इस कानून को खत्म कर दिया जाय, जिसमें कि वही कानून वहाँ पर लागू रहे। और औरंगाबाद में दूसरे कानून को जो बर्तानू पर लागू था रखा जाय। रिपॉल करने के बाद भी इसमें प्रबन्ध कर लिया गया है कि जो कार्यवाहियाँ इस के मातहत की गई हैं, दुस्त समझ जाय जिससे इसके काम में कोई गड़बड़ी पैदा न हो प्रबन्ध इस दृष्टि से किया गया है।

में समझता हूँ कि यह बिल भी किरायेदारों के हक में है, इस लिये इस को पास किया जाय।

MR. SPEAKER : Motion moved :

"That the Bill to provide for the repeal of the Secunderabad and Aurangabad Cantonments House Rent Control Law, 1949, as passed by Rajya Sabha, be taken into consideration".

SHRI SOMNATH CHATTERJEE (Burdwan) This is also an innocuous Bill. I would only like to submit that by applying the provisions of the Bill which we have just Passed, the object of the present Bill could have been achieved and the present Bill could have been avoided, because the intention of both the Bills is the same. If the intention is to apply the local rent control law in the Cantonments at Secunderabad and Aurangabad, that could have been achieved by the application of the Bill which we have just passed or by issuing a notification under that Bill and by allowing *simpliciter* the old law to lapse. I do not know why this has not been done. So far as the old law is concerned which is sought to be repealed, we have no information as to how this law was against the interests of the tenants and other weaker sections. So far as this Bill is concerned, we support this Bill and we submit only this that the notification that is intended to be issued should be issued at the earliest so that there may not be any time lag.

SHRI JAGJIVAN RAM . I assure that the notification will be issued very soon and there will be no time lag.

MR SPEAKER . The question is

"That the Bill to provide for the repeal of the Secunderabad and Aurangabad Cantonments House Rent Control Law, 1949, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : I shall now put the clause.

[Mr. Speaker]

The question is :

That Clause 2 to 4, 'clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 2 to 4, Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI JAGJIVAN RAM : I beg to move:

"That the Bill be passed"

MR. SPEAKER : The question is :

"That the Bill be passed"

SHRI S. M. BANERJEE (Kanpur) : Let us have the quorum and then the Bill be passed.

MR. SPEAKER : The quorum is all right, but there are no speakers. We are badly in need of speakers.

We had decided that during lunch we need not press for the quorum. The quorum bell is being rung ..... Now there is quorum. It should not have happened, because we have agreed that we will not raise it during the lunch hour, but still, even now, there is quorum.

The question is :

"That the Bill be passed."

*The motion was adopted.*

13.26 hrs.

ARREST OF MEMBER—*Contd.*  
(*Shri A. K. Gopalan*)

MR. SPEAKER : I have to inform the House that I have received the following wireless message, dated the 26th May, 1972, from the Commissioner of Police, Trivandrum:—

"Shri A. K. Gopalan, Member, Lok Sabha, who was removed and produced before the Sub-Magistrate, Trivandrum, earlier in petty case No. 97/72 of Poojappura Police Station of the same Court, refused to leave the Court Hall through released by the Court at 17.10 hours on the 25th May, 1972. He persisted to remain in the Court Hall disregarding the requests of Court Officials and disobeying lawful direction of police. The Magistrate had also complained to the police about this. Hence he was removed from the Court Hall at 22.45 hours on the 25th May, 1972, under Section 32 (2) of Kerala Police Act, 1960, and produced before Sub-Magistrate, Court II, Trivandrum, with petty charge No. 44/72 of Vanchiyoor Police Station under Section 38(2), 47 and 52 of the same Act. The Magistrate remanded him to Judicial Custody in Central Jail, Trivandrum with direction to produce him before Court at 11.00 hours on the 26th, May, 1972."

So, he might have been produced already.

13 27 hrs.

#### DISCUSSION RE STEEP FALL IN PRICES OF AGRICULTURAL COMMODITIES IN KERALA AND OTHER STATES ON WEST COAST OF INDIA

MR. SPEAKER : Mr. Unnikrishnan—absent. Mr. Chandrappan. You will all have another hour extra for this subject; more than the normal time.

SHRI C. K. CHANDRAPPAN (Telli-cherry) : Mr. Speaker, Sir, while speaking on the very serious problem of steeply falling prices of agricultural commodities in Kerala and some other States on the western coast, I wish to point out that the most important of them is the fall in the price of coconut. As it is known to everyone, in Kerala the most important agricultural crop which determines the economy in that State is the coconut. For the last one year or a little